

THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

Misc. & P.P. No. 1666/92

O.A. No. 1027/92

G. Narain Murthy Applicant

Vs.

State of U.P. & others Respondents

Hon. Mr. K. Obayya, A.M.

Hon. Mr. Mahardj Din, A.M.

(By Hon. Mr. K. Obayya, A.M.)

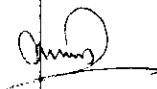
The applicant who is an I.F.S. Officer of 1987 Batch allotted to U.P. Cadre has approached this Tribunal with a prayer for issue of mandamus directing the respondent No.1 to decide his representation dated 21.3.92 (Annexure A-3) by a reasoned order or to grant senior scale of pay to him from the date his juniors were cleared for the above scale.

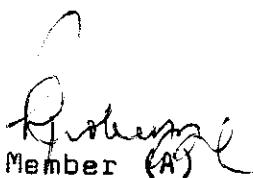
2. The applicant has also moved the Misc. Application No. 1666/92 wherein he has prayed for restraining respondent No.1 from making any promotion in senior time scale of persons junior to the applicant.

3. According to the applicant, after selection and training, he joined I.F.S. and was allotted to U.P. State Cadre in 1987. In the gradation list he was placed below one Sri S. Rama Chandra Reddy and above Sri Y.S.K.V. Sheshu Kumar. His Batch was given senior scale in the year 1991 and some of his juniors, namely Y.S.K.V. Sheshu Kumar, Sri K. Thomas, Sri K. Praveen Rao and others were also given senior scale vide notification dated 12.12.91. Aggrieved by the denial of the senior scale, he made a representation to the respondents on 21.3.92 (Annexure A3)

But that representation hasnot been disposed of and though the respondents promoted some more juniors but the case of the applicants was not considered. The grievances of the applicant is that he has passed all the departmental tests and his services throughout have been satisfactory, and there was no departmental proceeding or any other proceeding against him as such denial of senior scale was arbitrary and discriminatory.

4. Learned Counsel for the applicant, while arguing the case submitted that the applicant hasbeen denied arbitrarily the senior scale to which he was entitled to on the basis of his services and also the seniority and urged the direction may be given to the respondents to consider and dispose off the representation of the applicant dated 21.3.92 (Annexure A-3). We consider that the application can be disposed of at this stage with suitable directions and accordingly we direct the respondents to consider and dispose of the representation of the applicant dated 21.3.92 (Annexure A-3) by a speaking order within a period of 2 months from the date of receipt of this order. The application is disposed of as above. No order as to costs.


Member (J)


Member (A)

Allahabad
dt. 21-10-92

/smc/